

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.62/(MAH)/2014
CA No.

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

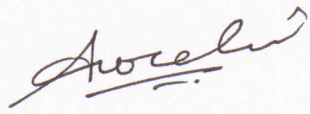
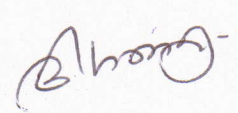
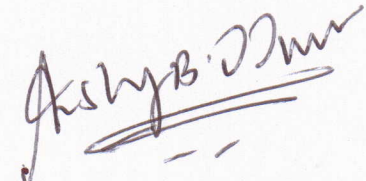
ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 27.09.2016

NAME OF THE PARTIES: Mr. Rajoo Shah

V/s.

M/s. Safal Developers Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 58-59, 397/398 of the Companies Act
1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	MR. AURELIUS D'SILVA i/b PMM & Co. for Resp no 7 to 9.	Advocate	
2	Mr. Freedom D'Vitre a/w Mr. Kunal Dwarkadas Mr. Nitesh Renawat Mr. Sidhant Kankhik i/b Wadia Grandy & Co. for Respondent No. 2 to 4	Sr. Advocate Advocate Advocate Advocate	
3	FARHAN DUBASH a/w BHOPAT BANT i/b KARPESH JOSHI for RESP. NO. 1	COUNSEL ADVOCATE	
	Mr. Sanak Bathiya, Counsel a/w As Mr. Akshay Udeski, Advocate i/b Bathiya Udeski and associate for the Petitioner		

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Order

C.P. No. 62/58-59,397-398/CLB/MAH/2014

1. Ld. Counsels of both the sides are present.
2. On the Last occasion it was informed that some settlement is in progress between the parties
3. In light of the noting made in the order sheet dated 19/08/2016 in respect of the undertaking given for the expected settlement, now it is directed to both the sides to place on records specific details of the settlement as also the terms and conditions of the settlement, if any, executed.
4. Next date of hearing is now fixed on 28.11.2016, duly communicated to both the sides.

Dated: 27.09.2016

Sd/-

Shri M.K. Shrawat

Member (Judicial)